

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 901 of 2003

Jabalpur, this the 2nd day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Sunil Kumar Kol, S/o. Late
Shri Ram Milan aged about 22
years, R/o. Richhaee, Jabalpur,
District : Jabalpur (MP).

... Applicant

(By Advocate - Shri Nitin Pandharkar)

V e r s u s

1. Union of India,
Through the Secretary,
Ministry of Defence,
New Delhi.
2. The General Manager,
Ordnance Factory Khamariya,
Jabalpur (MP).

... Respondents

O R D E R (Oral)

By M.F. Singh, Vice Chairman -

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has
claimed the following main relief :

"(1) The Hon'ble Tribunal may kindly be pleased to call for the record from the office of Non-Applicant No. 2 and be further pleased to examine the same and be further pleased to command the non-applicants to pay family pension to applicant and his sisters including all death cum retiral claims of Late Shri Ram Milan and Smt. Koshilya Bai alias Kosa Bai in the ends of justice."


3. The brief facts of the case are that the father of the applicant was working as Labourer "B" in the Ordnance Factory Khamariya, Jabalpur. He died in harness on 21.07.1978. His wife Koshilya Bai alias Kosa Bai was given compassionate appointment on 25th January, 1980. The mother of the applicant i.e. Smt. Koshilya Bai was murdered in the year 1984.

The contention of the applicant is that he was minor at that

time and therefore he could not take^{up} the case of ~~his~~^l family pension and other retiral dues of his mother with the respondents. He has now become major and therefore had made representations to the respondent No. 2 on 14.09.2002, 01.10.2002, 14.11.2002, 16.11.2002, 4.12.2002 and 01.02.2003. The respondents have not yet taken any decision on his representation. According to him he has been called by the respondent^{No. 2} to his office, to give certain information. But till now no progress has been made with regard to settlement of dues of his mother. Hence he has filed this Original Application claiming the aforesaid relief.

4. In the circumstances we deem it appropriate to direct the respondents, even without issuing notice to them, to consider and decide the representation of the applicant dated 01.02.2003 (Annexure A-6) by passing a speaking, detailed and reasoned order within a period of three months from the date of issue of this order.

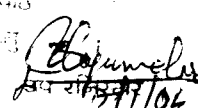
5. Accordingly, the Original Application stands disposed of at the admission stage itself.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

Issued on 7-1-04

"SA"

पूरांकन से ओ/ल्या.....जबलपुर, दि.....
पत्रिदिधि अद्यो धित:-
(1) सदिय, उसा न्यायालय वार एगोरेदियल, जबलपुर
(2) अन्वेक सि/मिन्टी/कु.....के काउंसल N.H. Pawdhakar
(3) एसा सि/मिन्टी/कु.....के काउंसल Adv.
(4) एगोरेदियल, जबलपुर न्यायालय
सुचना एव आनरयक कारोवादी कु 
7/1/04